

parts which are required for that purpose have not always been readily* available. But I would not say that they have been, all the time refused and those spare parts which have not been readily available, have been manufactured by us locally indigenously.

*626. SHRI K. PRADHANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some persons/officers have arrested who have issued fake certificates particularly for Scheduled Castes and Scheduled Tribes to unauthorised persons; and

(b) if so, number of such cases brought to the notice of Government of India during last two years and the action taken against such persons ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (b) This Ministry has not kept any record of persons/officers proceeded against for issuing false Scheduled Caste/Scheduled Tribe certificates.

SHRI K. PRADHANI : It has been noticed in the past that in some cases fake certificates of Scheduled Caste and Schedule Tribe are produced by candidates to get the jobs reserved for Scheduled Castes and Scheduled Tribes May I know from the hon. Minister what steps are taken by the Government to prevent production of such certificates ?

SHRI NIHAR RANJAN LASKAR : As I have said in my main answer, we have no records with us. But whenever we get any complaint from anybody, then through State Governments we have those cases investigated. We have issued several guidelines to the State Governments. The State Governments also have been requested to take strict measures to detect such cases of non-Scheduled Castes and Scheduled Tribes holding false certificates, deprive them of the benefits that they are not entitled to and impose appropriate penalties and take legal action against those who are responsible for issue of such certificates. We are very vigilant about this and so far as my knowledge goes, these cases have already been taken care of. As soon as we get some complaint from hon. Members or from any person, we get it investigated through the State Government.

SHRI K. PRADHANI : Production of fake Scheduled Caste and Scheduled Tribe certificates to get the jobs reserved for Scheduled Castes and Scheduled Tribes is an offence under the Indian Penal Code. it is an offence under section 419 of the I.P.C.—cheating by impersonation—and the person using that certificate is an abettor of this offence. May I know from the hon. Minister whether any action has been taken in the past to prosecute such persons, persons producing such false certificates and the persons who have issued such false certificates. He has stated in his original reply that the record is not available. I want to know whether he will call for such information for production in the House, for the information of the Members.

SHRI NIHAR RANJAN LASKAR : I have already said that strict actions are being taken on all these cases. The State Governments have also been advised to set up special courts for expeditiously trying the cases relating to the issue of bogus certificates with deterrent rapidity and give wide publicity to the names of persons who are convicted of these offences by the courts. So, all these actions have been taken.

श्री राजेश कुमार सिंह : अध्यक्ष जी, मन्त्री जी ने कहा है कि गलत तरीके से जो प्रमाण-पत्र जारी किए गए हैं और जो शिकायतें आती हैं उन पर वे कार्यवाही करते हैं। मैं मन्त्री जी से जानना चाहूंगा क्या अब तक किसी अधिकारी के खिलाफ कभी कोई कार्यवाही की गई है क्योंकि प्रथम श्रेणी के मैजिस्ट्रेट डी एम इत्यादि ही ऐसा प्रमाण-पत्र देते हैं ? क्या किसी शिकायत पर अब तक कभी कोई कार्यवाही की गई है ? यदि की गई है तो क्या ?

SHRI NIHAR RANJAN LASKAR : The State Governments must have the cases with them. We have no case records with us.

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : I would like to add that we have recently written to the State Governments to send a quarterly report about any such certificates which have been issued and the actions taken by them against such officials.